CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, MUMBAI
REGIONAL BENCH

Service Tax Appeal No. 88127 of 2017

(Arising out of Order-in-Appeal No. NGP/EXCUS/000/APP/351/17-18 dated 04.10.2017 passed by the Commissioner of Central Excise (Appeals), Nagpur).

M/s. Computer Point **Appellant**
C/o. Vivek Urkude, Vedanta Sapphire,
Wing-B, Flat No.703, Sneh Nagar,
Near Manjusha Convent,
Gavande Layout, Nagpur 440 015.

Vs.

Commissioner of Central Excise, Nagpur **Respondent**
Kendriya Utpad Shulk Bhavan,
Telangkhedi Road, Civil Lines,
Post Box No.81, Nagpur 440 001.

Appearance:

None for the Appellant
Shri Dilip Shinde, Assistant Commissioner, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. **A/87146/2021**

Date of Hearing: 16.11.2021
Date of Decision: 16.11.2021

PER: BENCH

Learned AR submits that in this matter, the issue has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and SVLDRS Form-IV filed.

2. Since the issue has been settled under SVLDRS, the appeal is dismissed as deemed withdrawn.

(Pronounced in the open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

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